

ACT No. XVI OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 2nd April, 1930.)

An Act to amend the Transfer of Property (Amendment) Supplementary Act, 1929, for a certain purpose.

WHEREAS it is expedient to amend the Transfer of Property (Amendment) Supplementary Act, 1929, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Transfer of Property (Amendment) Supplementary Act, 1930. Short title.

2. After section 7 of the Transfer of Property (Amendment) Supplementary Act, 1929, the following section shall be inserted, namely:— Insertion of new section 7A in Act XXI of 1929.

“7A. In clause (o) of rule 1 of Order XLIII of the First Schedule to the Code of Civil Procedure, 1908, for the words ‘under rule 3 or rule 8’ the words ‘under rule 2, rule 4 or rule 7’ shall be substituted.” Amendment of rule 1 of Order XLIII, Schedule I, Act V of 1908.

Price 1 anna or 1½d.]

MGIPC—L—IX-30—22-5-30—7,000.